

Title: Introduction of the Coffee (Amendment) Bill, 2000.

15.21 hrs.

COFFEE (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): Madam, I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942.

MR. CHAIRMAN: The question is :

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942."

The motion was adopted.

SHRI OMAR ABDULLAH: I introduce ** the Bill.

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Madam, the Parliamentary Affairs Minister has come now.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Madam, you asked me to go to the Speaker. When I went there, he was busy with a delegation.

MR. CHAIRMAN: Which delegation?

SHRI PRAMOD MAHAJAN: I do not know.

SHRI PRIYA RANJAN DASMUNSI : Madam, I am really surprised.

SHRI MADHAVRAO SCINDIA (GUNA): It cannot be treated so casually.

SHRI PRAMOD MAHAJAN: Madhavraoji, please do not put any responsibility on me which is not part of my job.

SHRI MADHAVRAO SCINDIA : It is not me, and it is Madam Chairperson who had put that responsibility on you, and you readily agreed to it.

SHRI PRAMOD MAHAJAN: Yes, I readily agreed and I readily went to the Chamber of the hon. Speaker. Madhavraoji, why do you not at least listen to me for a minute? As the Minister of Parliamentary Affairs, I cannot decide under which rule it will be discussed. It is for the Speaker to decide.

MR. CHAIRMAN: Let us adjourn the House for ten minutes and find out from the Speaker about this. Then, the Private Members' business can be taken up. Is it okay?

SHRI PRAMOD MAHAJAN: She is in the Chair and she can find out from the Speaker, but you are putting that responsibility on me.

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- **Introduced with the recommendation of the President.

SHRI MADHAVRAO SCINDIA: When she mentioned it, you readily agreed. That is why, we asked you. Otherwise, we would like to ask her.

SHRI PRAMOD MAHAJAN: That is why, I told you that I went to his Chamber, but he was busy with some delegation.

MR. CHAIRMAN: Let us adjourn the House till 3.30 p.m.. We will come back for the Private Members' business. In the meantime, I myself will to the Speaker to find out what should be done.

15.23 hrs.

The Lok Sabha then adjourned till thirty minutes past Fifteen of the Clock

15.38 hrs

The Lok Sabha re-assembled at thirty-eight minutes

past Fifteen of the Clock.

(Shrimati Margret Alva in the Chair)

MR. CHAIRMAN: Now, let us go to Item No. 20 : Private Members' Legislative Business -- Bills for introduction.

(Interruptions)

SHRI SATYAVRAT CHATURVEDI (KHAJURAHU): Madam, what decision has been taken on the Adjournment Motion?

MR. CHAIRMAN: I just went to meet the hon. Speaker in his Chamber and he has said that he needs time till Monday morning. On Monday morning, he is calling a meeting of leaders of various parties.

(Interruptions)

SHRI G.M. BANATWALLA (PONNANI): Saturday and Sunday are also week days!

MR. CHAIRMAN: They are holidays.

...(Interruptions)

श्री सत्यव्रत चतुर्वेदी समस्या यह है कि बहुत से मੈम्बर्स अपने निर्वाचन क्षेत्रों में आज जाएंगे और सोमवार को लौट कर आएंगे। उन्हें इस बात की जानकारी होनी चाहिए कि किस रूप में इस पर चर्चा होगी।

समापति महोदय: वे सोमवार को तैयार होकर आएंगे। सोमवार को दस बजे लीडर्स बैठ कर डिसकस करेंगे। The BAC has to allot the time and everything else. So, your leaders will be there and they will discuss about it.

SHRI RAMESH CHENNITHALA (MAVELIKARA): So, we take it that on Monday, the hon. Speaker will give his final ruling.

MR. CHAIRMAN: He is examining all the issues. I just went to meet him and he said that as there have been various opinions, he needs time till Monday morning .

So, let us not disturb the Private Members' Business. It is our business.

SHRI G.M. BANATWALLA: Am I to understand that the List of Business that we will receive for Monday, say by tomorrow or day after tomorrow, will say nothing about this issue, because the decision will be taken by the Speaker on Monday itself as to what form and as to when we have to discuss it? How can such a functioning be there? The decision has to be taken earlier because the List of Business has to be circulated. How will you circulate the List of Business?

MR. CHAIRMAN : All I can do is to go to the Speaker. Hon. Speaker has to take a decision. I only communicated what the Hon. Speaker has said.

SHRI G. M. BANATWALLA: What kind of communication have you brought?! It is a laughable stock.

SHRI LAKSHMAN SETH (TAMLUK): We want a satisfactory reply from you.

SHRI G. M. BANATWALLA : Let us adjourn again. You go and find out properly as to how the List of Business would be worded.

MR. CHAIRMAN: Shri G. M. Banatwalla, I personally went to the Hon. Speaker.

SHRI G. M. BANATWALLA : You brought a very laughable communication!

MR. CHAIRMAN: The Hon. Speaker said that he needed time till Monday to decide under what rule he could admit it and how much time was to be allotted. The Hon. Speaker has said, "I need time till Monday."

SHRI G. M. BANATWALLA : The List of Business would be issued now.

MR. CHAIRMAN: Shri G. M. Banatwalla, you can also meet the Hon. Speaker and convince him.

SHRI LAKSHMAN SETH (TAMLUK): This is not the procedure. You have to decide.

MR. CHAIRMAN: I cannot decide in what form and how it has to be discussed.

SHRI SATYAVRAT CHATURVEDI : We understand that you may not decide. The problem is that the Hon. Speaker this morning had said that we would take up the discussion of this issue on Monday. The discussion has to take place on Monday as far as the assurance given to us is concerned. We do not know under what provision the discussion will take place.

MR. CHAIRMAN: You will know by Monday morning when you come back.

SHRI SATYAVRAT CHATURVEDI : How will it feature in the List of Business? How can it be decided?

MR. CHAIRMAN: You are very experienced parliamentarians. You will come prepared in which form you have to speak. It makes no difference to you.
